

**PRESS RELEASE**



**RESERVE BANK OF INDIA**

[www.rbi.org.in](http://www.rbi.org.in)

[www.rbi.org.in/hindi](http://www.rbi.org.in/hindi)

e-mail: [helpprd@rbi.org.in](mailto:helpprd@rbi.org.in)

**PRESS RELATIONS DIVISION**, Central Office, Post Box 406, Mumbai 400001  
Phone: 2266 0502 Fax: 2266 0358, 2270 3279

June 22, 2007

**Reserve Bank Cancels Certificate of Registration of  
M/s. S & I International Private Limited**

The Reserve Bank of India has on May 24, 2007 cancelled the certificate of registration granted to M/s. S & I International Private Limited having its registered office at 303, Namdhari Chambers, 59/4, Desh Bandhu Gupta Road, Karol Bagh, New Delhi – 110005 for carrying on the business of a non-banking financial institution. Following cancellation of registration certificate, M/s. S & I International Private Limited, cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

**Ajit Prasad**  
Manager

**Press Release : 2006-2007/1775**